

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 11

C.P. (IB)/684(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **13.02.2024**

NAME OF THE PARTIES:

**EDELWEISS ASSET RECONSTRUCTION
COMPANY LIMITED**

V/s

VILBERY HEALTHCARE PRIVATE LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Bhanu Chopra a/w Adv. Sagar Parab, Adv. Meghna Gupta & Adv. Darshan Suvarna i/b Vigil Juris for the Petitioner are present. Adv. Ms. Soni for the Respondent is present.

One (1) week time is granted to have the settlement concluded if it can happen. No further adjournment shall be granted. Meanwhile, the Corporate Debtor must place on record their reply if they wish to. List this matter on Board on **27.02.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh